

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

25.

CP(IB)-2325(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 06.08.2019

NAME OF THE PARTIES:

B D Impex Pvt. Ltd.
v/s.
Sarthak Precision Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Operational Creditor is present. An application has been filed stating that the Corporate Debtor has paid the full amount as mentioned in the Petition. Counsel sought permission of this Court to withdraw the present Petition. Prayer is allowed.
2. In the above circumstances, the Petition [CP(IB)-2325(MB)/2019] is hereby **dismissed** as withdrawn.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

06.08.2019
pvs